

NOTIFICATION No. 140/2006-Customs

G.S.R. (E).- In exercise of the powers conferred by sub-section (1) of section 25 of the Customs Act , 1962 (52 of 1962) , the Central Government, on being satisfied that it is necessary in the public interest so to do, hereby makes the following amendments in the notification of the Government of India in the Ministry of Finance (Department Revenue), No. 67/2006 -Customs, dated the 30<sup>th</sup> June, 2006 which was published in the Gazette of India, Extraordinary, vide G.S.R. No. 393(E), dated the 30<sup>th</sup> June 2006, namely:-

In the said notification,

(A) for the existing Table the following Table shall be substituted, namely :-

“Table

S No	Chapter, Heading, Sub-heading or Tariff item	Description of Goods	Rate for import from countries listed in APPENDIX I	Rate for import from countries listed in APPENDIX II
(1)	(2)	(3)	(4)	(5)
1	1 to 3	All goods	25%	20%
2	1	Grand parent poultry stock and Donkey stallions	22.5%	16.67%
3	4 (except 0402 10 20, 0402 10 90, 0405 20 00, 0405 90 90 )	All goods	25%	20%
4	0402 10 20, 0402 10 90	All goods	40%	40%
5	0405 20 00, 0405 90 20, 0405 90 90	All goods	30%	26.67%
6	5	All goods	25%	20%
7	0603	All goods	40%	40%
8	0604	All goods	25%	20%
9	7	All goods	25%	20%
10	8 (except 0802 11 00, 0802 12 00 )	All goods	25%	20%
11	0802 11 00	All goods	Rs 31.50 per kg	Rs 23.33 per kg
12	0802 12 00	All goods	Rs 58.5 per kg	Rs 43.33 per kg
13	0810 60 00 and 0810 90	All goods other than Black, white or red currants and gooseberries	13.5%	10%
14	0813 20 00	All goods	22.5%	16.67%
15	9 (except 0901 and 0904 20)	All goods	25%	20%
16	0901	All goods	60%	60%
17	0904 20	All goods	45%	45%

18	12	All goods	25%	20%
19	1209, 1211 30 00, 1211 40 00, 1211 90	All goods other than liquorice roots	13.5%	10%
20	13	All goods	25%	20%
21	1302 19 and 1302 20 00	All goods other than vegetable saps and extracts of pyrethrum or of the roots of plants containing rotenone	13.5%	10%
22	14	All goods	25%	20%
23	1501 00 00	All goods	25%	20%
24	1502	All goods	13.5%	10%
25	1503 00 00 to 1506	All goods	25%	20%
26	1505	All goods	13.5%	10%
27	1507 90 90	All goods	32.5%	30%
28	1508 90 10 or 1508 90 99	All goods	60%	60%
29	1509 10 00	All goods	32.5%	30%
30	1509 90	All goods	30%	26.67%
31	1510	All goods	32.5%	30%
32	1511 90	All goods	55%	55%
33	1512 29 90	All goods	60%	60%
34	1516 10 00, 1518, 1520 00 00, 1521 and 1522	All goods	25%	20%
35	1507, 1508, 1509, 1510, 1511, 1512 29 90	All goods (except crude palm oil), other than edible grade, having Free Fatty Acid (FFA) 20 percent or more	42.5%	42.5%
36	1508, 1509 or 1510	Refined vegetable oils of edible grade, in loose or bulk form	52.5%	52.5%
37	1511	Fractions of crude palm oil (other than crude palmolein), of edible grade, having an acid value of 2 or more and total carotenoid (as beta carotene) in the range of 500mg/kg. to 2500mg/kg., in loose or bulk form	50%	50%

		Explanation—For the purposes of this exemption, “Crude palm oil” means fixed vegetable oils, fluid or solid, obtained by pressure, if they have undergone no processing other than decantation, centrifugation or filtration, provided that, in order to separate the oils from solid particles only mechanical force, such as gravity, pressure or centrifugal force, has been employed, excluding any absorption filtering process, fractionalization or any other physical or chemical process. If obtained by extraction an oil shall continue to be considered as "crude", provided it has undergone no change in colour, odour or taste when compared with corresponding oil by pressure.		
38	16 (except 1601 00 00 and 1602 32 00)	All goods	25%	20%
39	1601 00 00 and 1602 32 00	All goods	100%	66.67%
40	1702	All goods	25%	20%
41	1702 11 and 1702 19	All goods	22.5%	16.67%
42	1703	All goods	9%	6.67%
43	1704	All goods	25%	20%
44	18 to 20	All goods	25%	20%
45	1806 90	Food preparations, meant for infant use and put up for retail sale, of—	13.5%	10%
		(i) flour, meal, starch or malt extract containing cocoa in a proportion by weight 40% or more but less than 50%, calculated on a totally de-fatted basis; or		
		(ii) goods of headings 04.01 to 04.04 containing cocoa in a proportion by weight 5% or more but less than 10%, calculated on a totally de-fatted basis		

46	21	All goods (except compound alcoholic preparations of a kind used for the manufacture of beverages, of an alcoholic strength by volume exceeding 0.5% by volume, determined at a temperature of 20 degrees centigrade falling under 2106 90)	25%	20%
47	2106 90	Compound alcoholic preparations of a kind used for the manufacture of beverages, of an alcoholic strength by volume exceeding 0.5% by volume, determined at a temperature of 20 degrees centigrade	85%	85%
48	2201 and 2202	All goods	25%	20%
49	2207 20 00	All goods	9%	6.67%
50	2209	All goods	25%	20%
51	23	All goods	25%	20%
52	25	All goods	12.5%	10%
53	2620 11 00, 2620 19 00 and 2620 30	All goods	9%	6.67%
54	2701 20	All goods	12.5%	10%
55	2702 to 2708	All goods	12.5%	10%
56	2710 to 2715	All goods	9%	6.67%
57	28	All goods	12.5%	10%
58	2818 20 10	All goods	9%	6.67%
59	2901 to 2904	All goods	9	6.67
60	2905 to 2942 (except 2905 43 00 and 2905 44 00)	All goods	12.5%	10%
61	2905 43 00 and 2905 44 00	All goods	18%	13.33%
62	29	2,3,5,6-Tetrachloropyridine	9%	6.67%
63	30 to 32	All goods	12.5%	10%
64	3207 40 00	Glass frit	9%	6.67
65	33 (except 3301 and 3302 10)	All goods	13.5%	10%
66	3301	All goods	18%	13.33%
67	3302 10	All goods(Excluding compound alcoholic preparations of a kind used for manufacture of beverages of an alcoholic strength by volume exceeding 0.5% determined at 20 degree centigrade falling under 3302 10)	12.5%	10%

68	3302 10	Compound alcoholic preparations of a kind used for manufacture of beverages of an alcoholic strength by volume exceeding 0.5% determined at 20 degree centigrade	60%	60%
69	34	All goods	12.5%	10%
70	3501 to 3505	All goods	18%	13.33%
71	3506 and 3507	All goods	12.5%	10%
72	35	Isolated Soya protein	13.5%	10%
73	36 and 37	All goods	13.5%	10%
74	38 (except 3809 10 00, 3823 11 11, 3823 11 12, 3823 11 19 and 3824 60)	All goods	13.5%	10%
75	3809 10 00	All goods	18%	13.33%
76	3815	All goods	9%	6.67%
77	3823 11 11, 3823 11 12, 3823 11 19 and 3824 60	All goods	18%	13.33%
78	38	Dipping oil, Paclobutrazol (Cultar)	12.5%	10%
79	39	All goods	12.5%	10%
80	3901	Low density polyethelene, Linear Low density polyethelene, High density polyethelene, Linear medium density polyethelene and Linear High density polyethelene	5%	5%
81	3902 (except 3902 20 00), 3903	All goods	5%	5%
82	3904	Polymers of vinyl chloride	5%	5%
83	39	Ethyl Vinly Acetate	5%	5%
84	40 to 45	All goods	12.5%	10%
85	4707	All goods	12.5%	10%
86	48,49,51	All goods	12.5%	10%
87	52 (except 5203 00 00)	All goods	12.5%	10%
88	5201	All goods	9%	6.67%
89	5203 00 00	All goods	30%	20%
90	53 (except 5302)	All goods	12.5%	10%
91	5302	All goods	25%	20%
92	54 to 63	All goods	12.5%	10%
93	64 to 71	All goods	12.5%	10%
94	6902 or 6903	All goods	9%	6.67%

95	72	All goods other than seconds and defectives	9%	6.67%
96	72	Seconds and defectives	18%	13.33%
97	73	All goods	12.5%	10%
98	7401 to 7410	All goods	9%	6.67%
99	7411 to 7419	All goods	12.5%	10%
100	7601 to 7607	All goods	9%	6.67%
101	7608 to 7616	All goods	12.5%	10%
102	7806	All goods other than lead bars, rods, profiles and wire	9%	6.67%
103	7901 to 7905	All goods	9%	6.67%
104	7907	All goods	12.5%	10%
105	8001 to 8003	All goods	9%	6.67%
106	8007 00 90	Tin plates, sheets and strip, of a thickness exceeding 0.2mm; tin foil (whether or not printed or backed with paper, paperboard, plastics or similar backing materials) of a thickness (excluding any backing) not exceeding 0.2mm; tin powders and flakes	9%	6.67%
107	8007	All goods	12.5%	10%
108	8101, 8104, 8105, 8107, 8108 (except 8101 99 10, 8101 99 90, 8104 90 90, 8105 90 00, 8107 90 90, 8108 90 90)	All goods	9%	6.67%
109	8101 99	Bars and rods, other than those obtained simply by sintering, profiles, plates, sheets, strip and foil	9%	6.67%
110	8101 99 10, 8101 99 90, 8104 90 90, 8105 90 00, 8107 90 90, 8108 90 90	All goods	12.5%	10%
111	8102, 8103, 8106, 8109, 8110, 8111, 8112	(1) All goods (other than articles thereof)	9%	6.67%
		(2) Articles	12.5%	10%
112	82, 83, 84	All goods	12.5%	10%
113	8443 91 00 or 8443 99	Parts of printing presses	9%	6.67%
114	8472 90	Cash dispensers	9%	6.67%
115	8473 40	Cash dispensing mechanism and deposit modules for Automatic Teller Machines	9%	6.67%

		Automatic Teller Machines		
116	85	All goods	12.5%	10%
117	8517	Routers, modems and fixed wireless terminals (FWT)	9%	6.67%
118	86	All goods	9%	6.67%
119	87 (Except 8703 , 8711)	All goods	12.5%	10%
120	8703, 8711	All goods	60%	60%
121	8703	Motor cars and other motor vehicles principally designed for the transport of persons (other than those of heading 87.02), including station wagons and racing cars, new, which have not been registered anywhere prior to importation		
		(1) If imported as completely knocked down (CKD) unit;	12.5%	10%
		(2) If imported in any other form	40%	40%
122	8703	Golf Cars	12.5%	10%
123	8704	Refrigerated motor vehicles for transport of goods	9%	6.67%
124	8711	Motor cycles (including mopeds) and cycles fitted with an auxiliary motor, with or without side cars, and side cars, new, which have not been registered anywhere prior to importation		
		(1) If imported as completely knocked down (CKD) unit;	12.5%	10%
		(2) If imported in any other form	40%	40%
125	88 to 90	All goods	12.5%	10%
126	9001 10 00	All goods	9%	6.67%
127	91 to 97	All goods	12.5%	10%
128	9508	Roundabouts, swings, shooting galleries and other fairground amusements	9%	6.67%".

(B) in the Annexure-I,

- (i) against S.No.14, for the entry in column (2), the entry "0304 29 10" shall be substituted;
- (ii) against S.No.57, for the entry in column (3), the entry "All goods other than capers" shall be substituted;

- (iii) against S.No.110, for the entry in column (2), the entry “ 0906 11 10 ” shall be substituted;
- (iv) S. No. 122 and the entries relating thereto shall be omitted;
- (v) S. No. 123 and the entries relating thereto shall be omitted;
- (vi) against S.No.125, for the entry in column (3), the entry “Poppy, thyme, tejpat (leaves of cassia lignea), bay leaves and curry” shall be substituted;
- (vii) S. No. 140 and the entries relating thereto shall be omitted;
- (viii) S. No. 174 and the entries relating thereto shall be omitted;
- (ix) S. No. 176 and the entries relating thereto shall be omitted;
- (x) S. No. 179 and the entries relating thereto shall be omitted;
- (xi) against S.No.181, for the entry in column (3), the entry “All goods excluding palm nuts and kernels other than of seed quality” shall be substituted;
- (xii) for S. No. 186 and the entries relating thereto, the following S.No. and entries shall be substituted namely:-

“186	1301 90	Lac”;
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- (xiii) against S.No.202, for the entry in column (2), the entry “1513 29” shall be substituted;
- (xiv) S. No. 212 and the entries relating thereto shall be omitted;
- (xv) S. No. 257 and the entries relating thereto shall be omitted;
- (xvi) S. No. 273 and the entries relating thereto shall be omitted;
- (xvii) after S. No. 296 and the entries relating thereto, the following S.Nos. and entries shall be inserted, namely:-

“296A	3006 10	Sterile absorbable surgical or dental yarn; sterile surgical or dental adhesion barriers, whether or not absorbable.
296B	3006 91 00	
		All goods”;

- (xviii) against S.No.424, for the entry in column (2), the entry “4601 21 00, 4601 22 00 or 4601 29 00” shall be substituted;
- (xix) against S.No.425, for the entry in column (2), the entry “4601 92 00, 4601 93 00 or 4601 94 00” shall be substituted;
- (xx) against S.No.427, for the entry in column (2), the entry “4602 11 00, 4602 12 00 or 4602 19” shall be substituted;
- (xxi) against S.No.431, for the entries in column (2) and (3), the entries “4809 90 00” and “Carbon or similar copying paper” respectively, shall be substituted;



(xxii) against S.No.432, for the entry in column (3), the entry “All goods other than floor coverings on a base of paper or paperboard, whether or not cut to size” shall be substituted;

(xxiii) against S.No.433, for the entry in column (3), the entry “All goods other than gummed or adhesive paper in strips or rolls” shall be substituted;

(xxiv) against S.No.434, for the entry in column (3), the entry “All goods other than gummed or adhesive paper in strips or rolls” shall be substituted;

(xxv) against S.No.440, for the entry in column (2), the entry “4823 61 00 or 4823 69 00” shall be substituted;

(xxvi) against S.No.444, for the entry in column (2), the entry “5003 00” shall be substituted;

(xxvii) S. No. 445 and the entries relating thereto shall be omitted;

(xxviii) S. No. 479 and the entries relating thereto shall be omitted;

(xxix) for S.No.498, and the entries relating thereto, the following S.No. and entries shall be substituted, namely :-

“498	5702 50	All goods other than of man-made textile material”;
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(xxx) S. No. 499 and the entries relating thereto shall be omitted;

(xxxi) S. No. 526 and the entries relating thereto shall be omitted;

(xxxii) against S.No.554, for the entry in column (3), the entry “All goods other than of wool or fine animal hair” shall be substituted;

(xxxiii) against S.No.557, for the entry in column (2), the entry “6103 10” shall be substituted;

(xxxiv) S. No. 558 and the entries relating thereto shall be omitted;

(xxxv) S. No. 559 and the entries relating thereto shall be omitted;

(xxxvi) S. No. 560 and the entries relating thereto shall be omitted;

(xxxvii) S. No. 572 and the entries relating thereto shall be omitted;

(xxxviii) S. No. 573 and the entries relating thereto shall be omitted;

(xxxix) after S. No. 574 and the entries relating thereto, the following S.No. and entries shall be inserted, namely:-

“574A	6104 19 00	Of wool or fine animal hair or of cotton”;
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(xl) S. No. 575 and the entries relating thereto shall be omitted;

(xli) S. No. 604 and the entries relating thereto shall be omitted;

(xlii) S. No. 625 and the entries relating thereto shall be omitted;

(xliii) S. No. 638 and the entries relating thereto shall be omitted;

(xliv) against S.No.642, for the entry in column (2), the entry “6115 10 00” shall be substituted;

(xlv) against S.No.643, for the entry in column (2), the entry "6115 21 00" shall be substituted;

(xlvi) against S.No.644, for the entry in column (2), the entry "6115 22 00" shall be substituted;

(xlvii) against S.No.645, for the entry in column (2), the entry "6115 29" shall be substituted;

(xlviii) against S.No.646, for the entry in column (2), the entry "6115 30 00" shall be substituted;

(xlix) against S.No.647, for the entry in column (2), the entry "6115 94 00" shall be substituted;

(l) against S.No.648, for the entry in column (2), the entry "6115 95 00 or 6115 96 00" shall be substituted;

(li) S. No. 656 and the entries relating thereto shall be omitted;

(lii) S. No. 666 and the entries relating thereto shall be omitted;

(liii) S. No. 692 and the entries relating thereto shall be omitted;

(liv) against S.No. 705, for the entries in column (2) and (3), the entries "6207 99" and "Of man-made fibres" respectively, shall be substituted;

(lv) against S.No.708, for the entry in column (2), the entry "6208 22 00" shall be substituted;

(lvi) S. No. 712 and the entries relating thereto shall be omitted;

(lvii) S. No. 723 and the entries relating thereto shall be omitted;

(lviii) S. No. 733 and the entries relating thereto shall be omitted;

(lix) S. No. 748 and the entries relating thereto shall be omitted;

(lx) S. No. 754 and the entries relating thereto shall be omitted;

(lxi) after S. No. 755 and the entries relating thereto, the following S.No. and entries shall be inserted, namely:-

"755A	6402 99	Incorporating a protective metal toe-cap";
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(lxii) S. No. 758 and the entries relating thereto shall be omitted;

(lxiii) after S. No. 759 and the entries relating thereto, the following S.No. and entries shall be inserted, namely:-

"759A	6403 91 or 6403 99	Footwear made on a base or platform of wood, not having an inner sole or protective metal toe-cap";
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(lxiv) against S.No.772, for the entry in column (2), the entry "7013 28 00 or 7013 37 00" shall be substituted;

(lxv) against S.No.849, for the entry in column (2), the entry "8528 71 00 or 8528 72" shall be substituted;

(lxvi) against S.No.859, for the entry in column (3), the entry "All goods for a voltage not exceeding 80 V" shall be substituted;

(lxvii) against S.No.865, for the entry in column (2), the entry "9030 33" shall be substituted;

(C) in Annexure-II,

(i) against S.No.49, for the entry in column (3), the entry "All goods other than capers" shall be substituted;

(ii) against S.No.103, for the entry in column (2), the entry "0906 11 10" shall be substituted;

(iii) S. No. 115 and the entries relating thereto shall be omitted;

(iv) S. No. 116 and the entries relating thereto shall be omitted;

(v) against S.No.118, for the entry in column (3), the entry "Poppy, thymes, bay leaves, tejpat and curry" shall be substituted;

(vi) S. No. 133 and the entries relating thereto shall be omitted;

(vii) S. No. 167 and the entries relating thereto shall be omitted;

(viii) S. No. 169 and the entries relating thereto shall be omitted;

(ix) S. No. 172 and the entries relating thereto shall be omitted;

(x) against S.No.174, for the entry in column (3), the entry "All goods other than palm nuts and kernels not of seed quality" shall be substituted;

(xi) for S.No.179, and the entries relating thereto, the following S.No. and entries shall be substituted, namely:-

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"179	1301 90	Lac";
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(xii) S. No. 205 and the entries relating thereto shall be omitted;

(xiii) S. No. 245 and the entries relating thereto shall be omitted;

(xiv) S. No. 261 and the entries relating thereto shall be omitted;

(xv) after S. No. 284 and the entries relating thereto, the following S.No. and entries shall be inserted, namely:-

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"284A	3006 10	Sterile absorbable surgical or dental yarn; sterile surgical or dental adhesion barriers, whether or not absorbable
284B	3006 91 00	All goods";

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(xvi) S. No. 350 and the entries relating thereto shall be omitted;

(xvii) against S.No.412, for the entry in column (2), the entry "4601 21 00, 4601 22 00 or 4601 29 00" shall be substituted;

(xviii) against S.No.413, for the entry in column (2), the entry "4601 92 00, 4601 93 00 or 4601 94 00" shall be substituted;

(xix) against S.No.415, for the entry in column (2), the entry "4602 11 00, 4602 12 00 or 4602 19 00" shall be substituted;

(xx) against S.No. 419, for the entries in column (2) and (3), the entries "4809 90" and "Carbon or similar copying paper" respectively, shall be substituted;

- (xxi) against S.No.420, for the entry in column (3), the entry “All goods other than other than floor coverings on a base of paper or of paperboard, whether or not cut to size” shall be substituted;
- (xxii) against S.No.428, for the entry in column (2), the entry “4823 61 00 or 4823 69 00” shall be substituted;
- (xxiii) against S.No.432, for the entry in column (2), the entry “5003 00” shall be substituted;
- (xxiv) S. No. 433 and the entries relating thereto shall be omitted;
- (xxv) against S.No.440, for the entry in column (3), the entry “All goods other than of wool or fine animal hair” shall be substituted;
- (xxvi) against S.No.443, for the entry in column (2), the entry “6103 10” shall be substituted;
- (xxvii) S. No. 444 and the entries relating thereto shall be omitted;
- (xxviii) S. No. 445 and the entries relating thereto shall be omitted;
- (xxix) S. No. 446 and the entries relating thereto shall be omitted;
- (xxx) S. No. 458 and the entries relating thereto shall be omitted;
- (xxxi) S. No. 459 and the entries relating thereto shall be omitted;
- (xxxii) after S. No. 460 and the entries relating thereto, the following S.No. and entries shall be inserted, namely:-

“460A	6104 19	Suits of wool or fine animal hair or of cotton”;
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- (xxxiii) S. No. 461 and the entries relating thereto shall be omitted;
- (xxxiv) S. No. 490 and the entries relating thereto shall be omitted;
- (xxxv) S. No. 511 and the entries relating thereto shall be omitted;
- (xxxvi) S. No. 524 and the entries relating thereto shall be omitted;
- (xxxvii) against S.No.528, for the entry in column (2), the entry “6115 10 00” shall be substituted;
- (xxxviii) against S.No.529, for the entry in column (2), the entry “6115 21 00” shall be substituted;
- (xxxix) against S.No.530, for the entry in column (2), the entry “6115 22 00” shall be substituted;
- (xl) against S.No.531, for the entry in column (2), the entry “6115 29” shall be substituted;
- (xli) against S.No.532, for the entry in column (2), the entry “6115 30 00” shall be substituted;
- (xlii) against S.No.533, for the entry in column (2), the entry “6115 94 00” shall be substituted;
- (xliii) against S.No.534, for the entry in column (2), the entry “6115 95 00 or 6115 96 00” shall be substituted;
- (xliv) S. No. 542 and the entries relating thereto shall be omitted;

- (xiv) S. No. 552 and the entries relating thereto shall be omitted;
- (xvi) S. No. 578 and the entries relating thereto shall be omitted;
- (xlvii) against S. No. 591, for the entries in column (2) and (3), the entries "6207 99 90" and "Of man made fibres " respectively, shall be substituted;
- (xlviii) S. No. 598 and the entries relating thereto shall be omitted;
- (xlix) S. No. 609 and the entries relating thereto shall be omitted;
- (l) S. No. 619 and the entries relating thereto shall be omitted;
- (li) S. No. 628 and the entries relating thereto shall be omitted;
- (lii) against S. No. 634, for the entries in column (2) and (3), the entries "6402 99" and "Other footwear, incorporating a protective metal toe-cap" respectively, shall be substituted;
- (liii) against S. No. 638, for the entries in column (2) and (3), the entries "6403 91 or 6403 99" and "Footwear made on a base platform of wood, not having an inner sole or protective metal toe-cap" respectively, shall be substituted;
- (liv) against S.No.648, for the entry in column (2), the entry "7013 28 00 or 7013 37 00" shall be substituted;
- (lv) against S.No.725, for the entry in column (2), the entry "8528 71 00 or 8528 72" shall be substituted;
- (lvi) against S.No.735, for the entry in column (3), the entry "All goods for voltage not exceeding 80 V" shall be substituted;
- (lvii) against S.No.741, for the entry in column (2), the entry "9030 33" shall be substituted;

(D) in Annexure-III,

- (i) S. No. 22 and the entries relating thereto shall be omitted;
- (ii) S. No. 23 and the entries relating thereto shall be omitted;
- (iii) S. No. 48 and the entries relating thereto shall be omitted;
- (iv) S. No. 53 and the entries relating thereto shall be omitted;
- (v) S. No. 131 and the entries relating thereto shall be omitted;
- (vi) S. No. 135 and the entries relating thereto shall be omitted;
- (vii) S. No. 136 and the entries relating thereto shall be omitted;
- (viii) S. No. 140 and the entries relating thereto shall be omitted;
- (ix) S. No. 141 and the entries relating thereto shall be omitted;
- (x) against S.No.147, for the entry in column (2), the entry "5514 30 11" shall be substituted;
- (xi) against S.No.148, for the entry in column (2), the entry "5514 30 12" shall be substituted;

- (xii) against S.No.149, for the entry in column (2), the entry "5514 30 13" shall be substituted;
- (xiii) against S.No.150, for the entry in column (2), the entry "5514 30 19" shall be substituted;
- (xiv) S. No. 163 and the entries relating thereto shall be omitted;
- (xv) against S. No. 177, for the entries in column (2) and (3), the entries "5702 50" and "All goods of man-made textile material" respectively, shall be substituted;
- (xvi) against S. No. 204, for the entries in column (2) and (3), the entries "6101 90" and "All goods of wool or fine animal hair" respectively, shall be substituted;
- (xvii) against S.No.209, for the entry in column (3), the entry "All goods other than of wool or fine animal hair or of cotton" shall be substituted;
- (xviii) against S.No.240, for the entry in column (3), the entry "All goods other than of man-made fibres" shall be substituted;

2. This notification shall come into force with effect from the 1<sup>st</sup> day of January 2007.

F.No.528/5/2006-Cus(TU)

*Note. – The principal notification number 67/2006-Customs, dated the 30<sup>th</sup> June 2006, was published in the Gazette of India, Extraordinary, vide number G.S.R.393(E), dated the 30<sup>th</sup> June, 2006.*